

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 325

IA-5494/2021 IA-3012/2022 IA-4975/2022 IA-5268/2022 IA-975/2022
IA-2246/2022 IA-2530/2022 IA-5232/2021 IA-175/2023 IA-1222/2022
IA-1401/2023 IA-1513/2023

In
IB-411(ND)/2020

IN THE MATTER OF:

M/s. CSII India Pvt. Ltd

Vs

M/s. Telexcell Information Systems Limited

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 03.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kunal Sharma, Adv Mr. Shubhendu Bhattacharyya, Adv
Applicant in IA-1401/2023.

Adv. Sandeepani A Neglur and Adv. Sandeep Huilgol
for the Applicants in I.A No. 175/2023

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **14.05.2024**.

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**